NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT – IV

46. CP/212(MB)2022

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **17.05.2023**

Name of the Parties: Ajay Sukhwani
VS
Edwise Consultants Private Limited

SECTION 213, 241(1)-244 OF THE COMPANIES ACT, 2013

ORDER

The Court is convened through Video Conference.

1. Mr. Nausher Kohli, Ld. Counsel for the Petitioner present. Mr. Nimay Dave, Ld. Counsel for the Respondent present.
2. Counsel for the Petitioner submits that reply from the respondents has been received yesterday night only and seeks time to file rejoinder. Time granted.
3. Two weeks' time is granted to file rejoinder after duly serving the copy to the other side. The Respondent may respond to the rejoinder within one week thereafter only if any new fact or argument is brought on record through rejoinder.
4. Ld. Counsel for the Petitioner confirms that the stay granted earlier will continue. Ld. Counsel for the Respondent fairly concedes that the meeting which was proposed to be held has lost its relevance and they are not going to hold any such meeting and in case any meeting is planned, it shall be done only after proper requisition. Taking this undertaking of the counsel for the Respondent, this Bench does not feel any necessity to continue with the stay.
5. List this matter on **17.07.2023**.

Sd/-
PRABHAT KUMAR
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)